C.P. 46/93 in

O.A. 582/91

## Dated : 8.2.94

Heard Shri S. Natarajan counsel for the applicant. Shri P. M. Pradhan counsel for the respondents.

They have taken us through the record of the file including statements and the documents. We have considered the affidavit filed by Shri P. M. Pradhan in terms of our orders dated 10.9.93. We hold that the status-quo order passed by the Tribunal on 2.8.91 was prima facie violated by the actions taken by the respondents. We allow 15 days time to Shri P. M. Pradhan to seek instructions. At this stage it is stated by Shri P. M. Pradhan that Shri M. S. Kaulgud who was directly incharge of the estate department responsible for eviction is present. Shri Kaulgud has offered unconditional oral apology in consideration where of we dispose of the C.P. with the following order.

## ORDER

C.P. disposed of in view of unconditional apology by the Contemner. As the case has dragged on for over two years, the prayer of Shri Natarajan, counsel for applicant/petitioner/is allowed the are quantified at Rs. 500/- to be paid by respondent/to. applicant within one month of this order.

C. P. disposed of.

(Smt. Lakshmi Swaminathan)

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(M.R. Kolhatkar) Member (A)